

Notifications under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—

- (1) Hindi translation of the Delhi Sikh Gurdwaras (Second Amendment) Rules, 1974, published in Notification No. F.18/17/74-Jd. in Delhi Gazette dated the 7th November, 1974.
- (2) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Election of Members) (Amendment) Rules, 1974, published in Notification No. F.18(19)/73-Jud. in Delhi Gazette dated the 19th November, 1974.
- (3) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) (Second Amendment) Rules, 1974, published in Notification No. F.18(19)/73-Jud. in Delhi Gazette dated the 19th November, 1974.

[Placed in Library See No LT-8670/74].

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972

SHRI DALBIR SINGH: I beg to lay on the Table —

(i) A copy of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (1) Order No. VCT-1473/93988-V dated the 17th August, 1974 in the case of Parnakunj Cooperative Housing Society Ahmedabad.
- (2) Order No. VCT-1973/220/V dt. the 22nd August, 1974 in the

case of Shri Pravinsinh Bhagvansing, Village Andada, Taluka Ankleshwar, District Broach.

- (3) Order No. VCT-1473/89031-V dated the 27th August, 1974 in case of Sarvashri Ambalal Maneklal and Rameshchandra Maneklal, village Hathijan, Taluka Dascroi, District Ahmedabad.
- (4) Order No. VCT-3073/101343-V dated the 4th September, 1974 in the case of Shri D. K. Marfatia of Surat.
- (5) Order No. VCT-1473/91491-V dated the 10th September, 1974 in the case of New Gokulnagar Cooperative Housing Society Limited, Vatra, Taluka Dascroi, District Ahmedabad.
- (6) Order No. VCT-1773/129012-V dated the 17th September, 1974 in the case of Shri Triloknagar Cooperative Housing Society Limited, Baroda.
- (7) Order No. VCT-1773/75128-V dated the 21st September, 1974 in the case of Jai Jagannath Cooperative Housing Society Limited, Ahmedabad.
- (8) Order No. VCT-3074/19138-V dated the 24th September, 1974 in the case of Jay Gangeshwar Cooperative Housing Society, Limited, Surat.
- (9) Order No. VCT 1474/57058-V dated the 26th September, 1974 in the case of Morana Apartment Cooperative Housing society Limited, Ahmedabad.
- (10) Order No. VCT-1473/121831-V dated the 5th October, 1974 in the case of New Alaknanda Cooperative Housing Society Limited, Vastrapur.
- (11) Order No. VCT-1473/143658-V dated the 7th October, 1974 in the case of Shri Rajdeo Cooperative Housing Society Limited, Ranip Taluka city, District Ahmedabad.

- (12) Order No. VCT 1473/97996-V dated the 8th October, 1974 in the case of Nav Rachna Cooperative Housing Society Limited, Ahmedabad.
- (13) Order No. VCT-3174/33373-V dated the 9th October, 1974 in the case of Sarvashri Hira Jesang and Laxmi Ratna, Nana-Kerala, Taluka Vadhan, District Surendranagar
- (14) Order No VCT-2473/91000-V dated the 10th October, 1974 in the case of Krishna nagar Co-operative Housing Society Limited, Nadiad, District Kaira
- (15) Order No. VCT-2473/133733-V dated the 10th October, 1974 in the case of Shri Babarbhau Ganurbhai, Ramnagar, Taluka Anand, District Kaira.
- (16) Order No VCT 2874/39006-V dated the 10th October, 1974 in the case of Shri G. M Chudasama of Rajkot
- (17) Order No VCT-2873/1514-V dated the 10th October, 1974 in the case of Kalyan Co-operative Housing Society Limited Upleta, District Rajkot
- (18) Order No VCT 3074/79963 V dated the 10th October, 1974 in the case of Shrimati Savitaben Maganlal Nyak Kadodara Taluka Palsana, District Surat
- (19) Order No VCT-1773/109260-V dated the 10th October, 1974 in the case of Swamibagh Co-operative Housing Society Limited, Manabhai Taluka Baroda
- (20) Order No VCT-1474/69000-V dated the 14th October, 1974 in the case of Husein Cooperative Housing Society Limited, Vejalpur, Taluka city, District Ahmedabad.
- (21) Order No. VCT-3074/87437-V dated the 15th October, 1974 in the case of Shri Bhakubhai Haribhai Desai, Antroli, Taluka Palsana District Surat.
- (22) Order No VCT 1474/812033-V dated the 15th October, 1974 in the case of Shri Kashihai Dababhai Patel of Shahwade and others, Shahwadi Taluka city, District Ahmedabad.
- (23) Order No VCT 2874/23730-V dated the 15th October, 1974 in the case of Pail Nagar Co-operative Housing Society (proposed) Rajkot
- (24) Order No VCT-SR/395/72 dated the 12th August, 1974 in the case of Shri Nanubhai Jethabhai Patel, Ahmedabad.
- (25) Order No VCT-SR/192/73 dated the 17th August, 1974 in the case of Shri Gulmohamad Kadarbhai, Ahmedabad
- (26) Order No VCT/SR/557/72 dated the 27th August, 1974 in the case of M/s Bhagvat Petroleum, Ahmedabad
- (27) Order No VCT/SR/204/73 dated the 13th September, 1974 in the case of Laxmi Cooperative Industrial Estate Limited, Ahmedabad
- (28) Order No VCT/SR/36/73 dated the 13th September, 1974 in the case of M/s Best Pharmaceuticals and Chemicals Factory Ahmedabad
- (29) Order No VCT/SR/127/73 dated the 13th September, 1974 in the case of Ganesh Cooperative Industrial Estate, Ahmedabad
- (30) Order No VCT/SR/132/7(3) dated the 21st September, 1974 in the case of Kalpa Vraksh Theater Private Limited, Ahmedabad
- (31) Order No. VCT/SR/146/7(3) dated the 25th September, 1974 in the case of Shri Bhikhabhai Sonnath Patel of Ahmedabad
- (32) Order No. VCT/SR/133/7(3) dated the 26th September, 1974 in the case of Vikram Vikash Mandal Owners' Association, Ahmedabad.

- (33) Order No VCT/SR/56/73 dated the 30th September, 1974 in the case of Shrimati Asharafunamisha Begam Tale Mohamed Khan; Vinzol, Taluka Dascroi, District Ahmedabad
- (34) Order No. VCT/SR/156/7(3) dated the 5th October, 1974 in the case of Hari Om Enterprises, Ahmedabad
- (35) Order No VCT/SR/155/74 dated the 5th October, 1974 in the case of Nikunj Traders, Ahmedabad
- (36) Order No VCT/SR/159/73 dated the 11th October, 1974 in the case of Rexroth Maneklal Industries Limited Ahmedabad
- (37) Order No VCT/SR/145/7(3) dated the 21st October, 1974 in the case of Shreeji Corporation Ahmedabad
- (38) Order No VCT/SR/119/74 dt the 13th September 1974 in the case of Baroda Industrial Development Corporation Ltd Baroda
- (39) Order No VCT/SR/57/74 dt the 27th September, 1974 in the case of Shri Sidhanath Mahadev Trust Chhani Taluka Baroda
- (40) Order No VCT/SR/58/74, dt the 27th September 1974 in the case of Shri Shivraji Parna Trust Chhani Taluka Baroda
- (41) Order No VCT/SR/113/74 dated the 5th October 1974 in the case of Baroda Productivity Council Baroda
- (42) Order No VCT/SR/59/74 dt the 5th October 1974 in the case of Shri Bhikabhai Kilabhai Girasia V Bhulanpur Taluka Dabhai
- (43) Order No VCT/SR/116/74 dated the 14th October, 1974 in the case of Noble Rubber Industries, Baroda
- (44) Order No VCT/SR/43/74 dt the 17th August, 1974 in the case of Shri Parshottamdas Pranjivandas, Surat
- (45) Order No VCT/SR/44/74, dt the 17th August, 1974 in the case of Shri Chandrakant Pranjivandas, Surat
- (46) Order No VCT/SR/42/74 dt the 17th August, 1974 in the case of Shri Pramodkumar Pranjivandas, Surat
- (47) Order No VCT/SR/36/74 dt the 21st August, 1974 in the case of Mitsui Mills, Bombay
- (48) Order No VCT/SR/47/74 dt the 11th September 1974 in the case of Shri Dahyagir Manigam Gosai, Vankaneda Taluka Palsana, Distt Surat
- (49) Order No VCT/SR/45/74, dt the 11th September, 1974 in the case of Shrimati Motanben Ishwarlal Gandhu Surat
- (50) Order No VCT/SR/58/74 dt the 12th September 1974 in the case of Shri Ram Industrial Coop Services Society Ltd Surat
- (51) Order No VCT/SR/76/74 dated the 19th October 1974 in the case of Sarvagnik Education Society, Surat
- (52) Order No CG/VCT/SR/3/74 dated the 31st August 1974 in the case of Aspi Agro Equipment Private Li Antalia Taluka Gandevi
- (53) Order No TNC/VCT/SR/257/WS 8336 dt the 4th August, 1974 in the case of Shri Nileskumar Kanaksing Solanki
- (54) Order No TNC/VCT/SR/268/WS-8423 dt the 12th August 1974 in the case of Shri Gordhanbhai Ambalal Patel Chikhodra
- (55) Order No TNC/VCT/SR/267/WS 8421 dt the 14th August, 74 in the case of Vinodbhai

- Ravjibhai Patel Vallabh Vidyanagar Taluka Anand
- (56) Order No TNC/VCT/SR/269/WS-8539 dt the 16th August 1974 in the case of Manibhai Ranjibhai and others Shekhadi Taluka Petlad
- (57) Order No TNC/VCT/SR/70/WS-8448 dt the 16th August 74 in the case of Charutai Vidyarrandal Vallabh Vidyanagar
- (58) Order No TNC/VCT/SR/..99 dt 19th August 1974 in the case of Cayto Pvt Ltd Anand
- (59) Order No TNC/VCT/SR/280 WS-8566 dt 20th August 1974 in the case of Sabarmati Ashram Gaushala Trust Birla
- (60) Order No TNC/VCT/282 WS 8582 dt 20th August 1974 in the case of Maganbhai Budhbhai Chaklashi Pati Nadiad
- (61) Order No TNC/SR/58-6040 dt 20th August 1974 in the case of Ramanlal Amratla Patel Cambay
- (62) Order No TNC/VCT SR/2.8 WS 8482 dt the 26th September 1974 in the case of Ottambhai Dahyabhai Solanki and others of Keriavi Taluka Nadiad
- (63) Order No TNC/VCT/SR/197 WS-9077 dt the 3rd October 1974 in the case of Shri Manibhai Bacharbhai Uttarsanda
- (64) Order No TNC/VCT/SR/11 WS 9233 dt the 24th October 1974 in the case of Ravjibhai Ashabbhai Patel Dabhan Taluka Nadiad
- (65) Order No TNC/VCT/SR/213/WS/9239 dt the 24th October 1974 in the case of Dahyabhai Bhai'albhai
- (66) Order No VCT/R8/7(3) dt the 14th October 1974 in the case of Rajabhai Maragbhai Shah Jamnagar
- (67) Order No Land (2) (C) 300 dated the 23rd September 1974 in the case of Vallabhripa Industries Veraval, District Junagadh
- (68) Order No Land (2)-(C) 386 dt the 5th October, 1974 in the case of JK Export Industries Junagadh
- (69) Order No Vacant Land case No 23 dated the 31st August 1974 in the case of M/s. Petidar Oil Cake Industries, Dheraji
- (70) Order No Vacant Land case No 42 dt the 31st August 1974 in the case of Smt Jayaben Narnbhai Patel Upleta
- (71) Order No Vacant Land case No 43 dt the 26th September, 1974 in the case of M/s. Maruti Abreshive Industries, Upleta
- (72) Order No LND/I/WS/2179/74 dated the 22nd August 1974 in the case of Bhagyodaya Cotton Ginning and Pressing Factory, Dharangadhra Distt Surendranagar
- (73) Order No VCT/W/3438 dt the 7th October, 1974 in the case of M/s Wellknown Engineering & Foundary Surendranagar
- (74) Order No VCT/W/3434 dt the 16th October 1974 in the case of Bhagyoday Ceramic Industries Surendranagar
- (75) Order No Jamun 1-27774 dt the 19th October 1974 in the case of Kunbhar Raghavbhai Kcthabhai Betad
- (76) Order No BKP-VCT-281/74 dt 27th August 1974 in the case of Shri Narottam Kalyanji Thacker and others
- (77) Order No Bhumi/VCT/3405 dt the 26th August 1974 in the case of Bhanu Industries Broach
- (78) Order No Bhumi VCT 5086 dt the 6th September, 1974 in the case of Shri Bupendra Shanaishai Uber Taluka Jamnagar, Distt Broach

- (79) Order No. LND/NA/WS/1211 dt. the 8th August, 1974 in the case of Agro Alloys Manufacturing Co., Mehsana.
- (80) Order No. LND/NA/2410 dt. the 20th August, 1974 in the case of Manilal Nathalal Patel and others, Unjha Taluka, Siddhpur.
- (81) Order No. LND/NA/WS 2372 dt. 21st August, 1974 in the case of Saraswati Sahakar Corporation.
- (82) Order No. LND/NA/WS/2940 dt. the 6th September 1974 in the case of Mehsana Taluka Coop. Cotton Sales Ginning and Pressing Soc. Mehsana.
- (83) Order No. LND/NA/1153 dt. 6th September, 1974 in the case of Gajanan Engineering Works & Gajanan Tubewell Co. Unza, Taluka Siddhpur.
- (84) Order No. LND/NA/WS-2666 dt. the 17th September, 1974 in the case of Shri Mohanbhai Raychandbhai & others.
- (85) Order No. LND/NA/WS/2985 dt. the 28th September, 1974 in the case of Shri Tribhovandas Duwarkadas & others.

(ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.

[Placed in Library. See No. LT 8671/74].

14.37 hrs.

#### PERSONAL EXPLANATION BY MINISTER

THE MINISTER WITHOUT PORTFOLIO (SHRI UMA SHANKAR DIKSHIT): Sir,...

श्री मधु लिमाये (बांका) : यह क्या हो रहा है ? क्या प्लॉट प्राफ एंटर है ।

प्रस्ताव रहेगा, दीक्षित जी व्यक्तिगत स्पर्डीकरण के लिए सदन के सामने बहुत दिनों के बाद आए हैं। लेकिन यह स्पर्डीकरण जिस नियम के तहत कर रहे हैं उस नियम में लिखा हुआ है कि वह केवल उन के ऊपर जो प्रभियोग लगाया हुआ है उसी के ऊपर स्पर्डीकरण दे सकते हैं। मैंने कोई व्यक्तिगत प्रभियोग नहीं लगाया था। मैंने यह नहीं कहा था कि वह पैसा उन्होंने लिया। मैंने कहा था कि कांग्रेस पार्टी के लिए लिया। दीक्षित जी बुरा न मानें। मैंने उन के लिए नहीं कहा। इसलिए उसी के बारे में वह व्यक्तिगत स्पर्डीकरण दें। मैं आप का ध्यान नियम की ओर खींचना चाहता हूँ क्या कि मुझे वह बयान दिखाया नहीं गया है।

The MINISTER WITHOUT PORTFOLIO (SHRI UMA SHANKAR DIKSHIT): Mr. Deputy Speaker, Sir, with your permission I wish to explain the correct position regarding allegations made against me in this House by Shri Madhu Limaye on 2nd December, 1974. The allegations are baseless and incorrect. Shri Madhu Limaye alleged that I had demanded a sum of money from the Chairman of British India Corporation, that I made an approach to Smt. Bajoria, that a sum of Rs. 10 lakhs in black was handed over by Shri P. C. Jain of DIC to "the Congress Leader" and that some money had also been sent for the Congress Party in response to a call made by me. Shri Madhu Limaye also insinuated that as a consideration for such payments I influenced the Government of India's attitude to the question of extension of tenure of certain officers of the British India Corporation.

Sir, it is totally untrue that I had contacted the Chairman of the BIC or Smt. Bajoria at any time for any donation in any capacity or that any sum of money had been paid in response to a call from me. Nor have I at any stage sought to influence the